

CP NO. 26(ND)/2016
RT No.14/2016

Rajesh Gupta

...Petitioner

Versus.

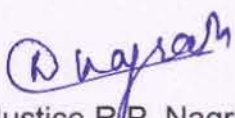
M/s Garg International Pvt. Ltd. & Ors.

...Respondents

Present: Mr. Sidharth Thukral, Advocate for Mr. Rajansh Thukral,
Advocate for petitioner.
Mr. Vaibhav Sahni, Advocate for respondents No.1 and 2.

Mr. Vaibhav Sahni, Advocate again seeks time to file reply despite being last opportunity for today. It is submitted that parties are exploring possibility for a settlement. A similar contention was raised even on 10.08.2016. In view of the request made above, adjournment for filing reply is however granted subject to deposit of ₹20,000/- as costs with the Union Territory Legal Services Authority, U.T., Chandigarh. It is directed that receipt of deposit of the amount with U.T. Legal Services Authority be brought on the next date fixed. The matter is adjourned for filing reply to 24.10.2016 with advance copy to the other side.

The file was received by transfer from the Company Law Board and taken up for the first time by the Tribunal on 08.07.2016. Service of respondents No. 1 and 2 was effected on 10.08.2016 and that of respondent No.3 on 27.09.2016. In view of the above, a request be submitted to the Hon'ble President, National Company Law Tribunal, New Delhi seeking three months more time for disposal of the case.


(Justice R/P. Nagrath)
Member (Judicial)

October 13, 2016

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